

**COURT-I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)****APPEAL NO. 330 OF 2016 &  
IA NOS. 683 & 685 OF 2016****Dated: 22<sup>nd</sup> March, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:**

**Reliance Industries Ltd. .... Appellant(s)**  
**Vs.**  
**Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. C.S.Vaidyanathan, Sr. Adv.  
Mr. Gaurav Mitra  
Ms. Amrita Thakore  
Mr. Himanshu Suman  
Mr. Adarsh Rai

Counsel for the Respondent(s) : Mr. Devender Singh  
Mr. Soumik Ghosal for R-1  
  
Mr. M.G.Ramachandran  
Mr. Anand K.Ganesan  
Ms. Ranjitha Ramachandran  
Mr. Shubham Arya  
Ms. Neha Garg for R-2

**ORDER**

Though notice was issued on 07.12.2016, Respondent Nos. 3 & 4/ consumer organisations have not chosen to put in appearance. In our opinion, their presence in this matter is necessary as an objection is raised to their impleadment in the State Commission. We, therefore, issue fresh notice to Respondent Nos. 3 and 4 returnable on 03.05.2017. Dasti, in addition, is permitted. We make it clear that if

Respondent Nos. 3 and 4 do not choose to appear in this matter, appropriate orders will be passed in their absence. No further adjournment will be granted.

List the matter on 03.05.2017.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/kt